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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

ORIGINAL APPLICATION NO.1310/96

DATE OF ORDER : 12.11.1996.

Between :-

Smt.K.Vijaya Kumari

... Applicant

And

1. Postmaster General,
Kurnool Region, Kurnool.
2. Superintendent of Post Offices,
Cuddapah Division, Cuddapah.
3. C.Danial

... Respondents

Counsel for the Applicant : Shri S.Ramakrishna Rao

Counsel for the Respondents : Shri N.R.Devaraj, Sr.CGSC

CORAM:

THE HON'BLE SHRI JUSTICE M.G.CHAUDHARI : VICE-CHAIRMAN

THE HON'BLE SHRI H.RAJENDRA PRASAD : MEMBER (A)

(Order per Hon'ble Justice Shri M.G.Chaudhari, VC)

The application is filed at an interlocutory stage and merely after initiation of departmental proceedings without any immediate cause of action. It is submitted that the charge in the Criminal Case and in the disciplinary enquiry is the same and that therefore the Departmental Enquiry should be stayed. We do not express any opinion at this stage as we do not find the O.A.

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capable of being entertained at this stage in the absence of any step taken by the respondents' needing interference. At this stage Shri Sanaka Rama Krishna Rao seeks permission to withdraw this C.A. Shri N.R. Devaraj, standing counsel for the respondents has no objection. O.A. allowed to be withdrawn as interlocutory petition. No costs.

H.R. Prasad
(H.RAJENDRA PRASAD)

Member (A)

M.G.Chaudhary
(M.G.CHAUDHARI)
Vice-Chairman

Dated: 12th November, 1996.
Dictated in Open Court.

M.G.Chaudhary
Deputy Registrar COCC
28-11-96

av1/

O.A. 1310/96

To

1. The Postmaster General,
Kurnool Region, Kurnool.
2. The Superintendent of Post Offices,
Cuddapah Division, Cuddapah.
3. One copy to Mr. S. Ramakrishna Rao, Advocate, CAT.Hyd.
4. One copy to Mr. N.R. Devraj, Sr. CCSC.CAT.Hyd.
5. One copy to Library, CAT.Hyd.
6. One spare copy.

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31/12/96
Perv

I COURT

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APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE M.G.CHAUDHARI
VICE-CHAIRMAN

AND

THE HON'BLE MR.H.RAJENDRA PRASAD:M(A)

Dated: 12 - 11 - 1996

ORDER / JUDGMENT

M.A/R.A./C.A. No.

in
O.A.No. 1310/96.

T.A.No. (w.p.)

Admitted and Interim Directions

Issued.

Allowed.

Disposed of with directions

Dismissed

Dismissed as withdrawn.

Dismissed for Default.

Ordered/Rejected.

No order as to costs.

pvm

